

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No. 112/99 in
O.A.No.952/99.

DT. Of Decision : 29-10-99.

K. Chenchuramaiah

.. Applicant.

Vs

1. The Chief Postmaster General,
AP Circle, Hyderabad.
2. The Postmaster General,
Vijayawada Region,
Vijayawada.
3. The Director of Postal Services,
Vijayawada Region,
Vijayawada.
4. The Supdt., of Post Offices,
Gudur Division, Gudur,
Nellore District.

.. Respondents.

Counsel for the applicant

: Mr.S.Ramakrishna Rao

Counsel for the respondents

: Mr.P.Phalguna Rao, Addl.CGSC.

CORAM:-

THE HONBLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HONBLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER (PER HONBLE SHRI R. RANGARAJAN : MEMBER (ADMN.))

Heard Mr.S.Ramakrishna Rao, learned counsel for the applicant and
Mr.P.Phalguna Rao, learned counsel for the respondents.

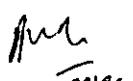
2. The representation of the applicant has been disposed of by letter No.LC/VJ/88/99 Dated 11-10-99. In view of that the CP is closed. (The letter No.LC/VJ/88/99 Dated 11-10-99 is taken on record).


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)

Dated : The 29th October, 1999.
(Dictated in the Open Court)

SPR


(R. RANGARAJAN)
MEMBER(ADMN.)


R.R.
MRC